

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-1447(PB)/2019

IN THE MATTER OF:

M/s. Realfin Solutions Pvt. Ltd.
Vs.

.... Applicant/petitioner

M/s. Indirapuram Habitat Centre Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Rajesh Bhardwaj, Mr. Ajay Pal Singh, Advts.

ORDER

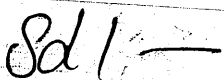
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of the corporate debtor-respondent for 03.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 03.07.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)